

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 315/2025

YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY Appellant(s)

VERSUS

M/S ADORE INFRASMIT PVT LTD & ORS.

Respondent(s)

(IA No. 846/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 844/2025 - EXEMPTION FROM FILING O.T.)

Date : 24-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) :

Mr. Divyam Agarwal, AOR

Mr. Amar Gupta, Adv.

Mr. Pranav Tanwar, Adv.

Mr. Anirudh Vats, Adv.

For Respondent(s) :

Mr. Mukul Rohatgi, Sr. Adv.

Mr. Dhruv Mehta, Sr. Adv.

Mr. Mahesh Agarwal, Adv.

Ms. Pooja Chandra, Adv.

Mr. Ankur Saigal, Adv.

Ms. S. Lakshmi Iyer, Adv.

Mr. Devansh Srivastava,, Adv.

Ms. Priyadarshini Dewan, Adv.

Mr. Nitesh Jain, Adv.

Mr. Deepak Agarwal, Adv.

Mr. Rajesh Kumar, Adv.

Mr. E. C. Agrawala, AOR

Mr. Sahil Tagotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the appellant pointed out that a proposal for out of Court settlement

has been submitted by the first respondent which will be placed before the appropriate authority of the appellant and it may take time of about one month to consider and take a decision on the proposal.

In view of this statement, list on 21st March, 2025.

Interim order granted earlier by this Court to continue.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER